

RAJYA SABHA

List of Questions for WRITTEN ANSWERS

*to be asked at a sitting of the Rajya Sabha to be held on
Tuesday, March 3, 2020/Phalguna 13, 1941 (Saka)*

**(Ministries : Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy
(AYUSH); Corporate Affairs; Culture; Earth Sciences; Finance; Health and
Family Welfare; New and Renewable Energy; Power;
Science and Technology; Tourism)**

Total number of questions — 160

Sanctioned posts of Advisers and Joint Advisers

1281. SHRI M. SHANMUGAM: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the number of sanctioned posts of Advisers and Joint Advisers in each of the system, namely Ayurveda, Yoga, Unani, Siddha and Homoeopathy and the number of Advisers and Joint Advisers in position;

(b) whether there is a sanctioned post of Adviser in Siddha system;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken to provide each post of Adviser to each system?

Siddha system of medicine

1282. SHRI A.K. SELVARAJ: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether it is a fact that Government is considering to allow individuals practically experienced in Siddha treatment to practice in Siddha medicines/treatment;

(b) whether it is also a fact that Government is considering to popularize Siddha system of medicine more effectively;

(c) whether Siddha system of medicine is popular only in few States in the country; and

(d) whether Government is considering to allow all personnel of Government to go in for Siddha system of medicine and/or treatment?

**AYUSH medicines for preventing
Coronavirus infection**

1283. DR. SANTANU SEN: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the basis on which the Ministry issued advisory for Homoeopathy, Unani and Ayurveda medicines for prevention of Coronavirus infection; and

(b) the details of scientific data on the safety and efficacy of these medicines?

**Remedies to combat the spread of
Coronavirus**

1284. SHRI TIRUCHI SIVA: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the details of the scientific basis for the treatments and precautions given to combat the new Coronavirus through a notification;

(b) whether there has been any research done by the Ministry of AYUSH on the effectiveness of the treatments and precautionary methods suggested; and

(c) if so, the details of such research and backing for the treatment and precautionary measures suggested?

**Making Yoga compulsory for students
in schools**

1285. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether proper facilities have been

provided in Government and aided schools for Yoga education to the students;

(b) if so, the details thereof;

(c) whether Government has any proposal under consideration to make Yoga education compulsory in schools; and

(d) if not, why such a step should not be taken in view of effectiveness of Yoga to have checks on several serious diseases?

**Promoting AYUSH practice
internationally**

1286. SHRI A. VIJAYAKUMAR: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether it is a fact that the International Health bodies are not accepting AYUSH practice system, if so, the details thereof and the reasons therefor; and

(b) the efforts taken to familiarise AYUSH practice system in foreign countries?

**Promoting commercial farming of
medicinal plants in Jharkhand**

†1287. SHRI MAHESH PODDAR: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the details of schemes being run by Government to promote commercial farming of medicinal plants;

(b) whether in view of an ample scope of farming of medicinal plants, available in Jharkhand, the Government would consider to setup a unit of the Central Council for

†Original notice of the question received in Hindi.

Research in Ayurvedic Sciences (CCRAS) there; and

(c) whether Government would consider to setup/develop a special medicinal plant/herb park in Jharkhand under National Medicinal Plants Board and the details thereof?

New AYUSH hospitals

1288. SHRI SUSHIL KUMAR GUPTA: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether Government has any plan to set up Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) hospitals in all the districts of the country in the next five years;

(b) if so, the details thereof;

(c) the details of such hospitals set up in the last five years in different parts of the country;

(d) whether it is also a fact that there is acute shortage of doctors in these hospitals; and

(e) if so, the steps being taken to fill up the vacancies in these hospitals?

Funds released under NAM

1289. SHRI AKHILESH PRASAD SINGH: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the details of funds released to various States including Bihar under National Ayush Mission (NAM) in FY 2019-20; and

(b) the number of district hospitals in Bihar having been integrated with National Ayush Mission till date?

Expenditure on International Yoga Day

1290. SHRI HUSAIN DALWAI: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether it is a fact that Government has spent ₹ 114 crore celebrating the International Day of Yoga between 2015 and 2020, if so, the details thereof since 2015; and

(b) the details of the major expense heads such as calorie-laden snacks and sweets, the supply of drinking water, mementos, stationery, setting up tents and other equipment, hiring transport and providing lodging and boarding for guests?

Identification of lands for growing medicinal plants

1291. SHRI C.M. RAMESH: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether Government has identified lands in different parts of the country to grow herbal medicinal and other Ayurvedic medicines, the details thereof, State-wise; and

(b) the amount allocated to encourage cultivation of medicinal plants as above during last three years and amount spent in this regard, details thereof?

Research in traditional and ethno-medicines

1292. SHRI PARIMAL NATHWANI: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the steps taken/being taken by Government to promote research in traditional and ethno-medicines in the country;

(b) the types of traditional medicinal plants found in the North Eastern States of the country along with their medicinal value;

(c) the States where most of the ethno or traditional medicines are found across the country; and

(d) the details of agreements/MoUs signed with foreign countries for research and development of traditional medicines?

Schemes launched by the Ministry

1293. SHRI PARIMAL NATHWANI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of the schemes launched by the Ministry during the last three years along with the targets set and the achievements made under each of the said schemes, year-wise;

(b) the details of the proposals received from various States along with the proposals approved by the Union Government under these schemes of the Ministry, State-wise; and

(c) the details of the funds allocated and utilised for implementation of various schemes of the Ministry during each of the last three years and the current year, scheme/State-wise?

Study on implementation of CSR in West Bengal

1294. SHRI AHAMED HASSAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has conducted any specific study on implementation of CSR policy in West Bengal;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of expenditure incurred by Central Public Sector Enterprises (CPSEs) under CSR in West Bengal during the last three years;

(d) whether Government has undertaken steps to ensure CSR expenditure by corporate entities in last three years; and

(e) if so, the details thereof and the reasons therefor?

New and innovative measures to improve working

1295. DR. VINAY P. SAHASRABUDDHE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether any kind of new and innovative measures have been undertaken by the Ministry in general and/or its various departments or PSUs and autonomous bodies associated with it to improve work culture, bring more transparency and accountability and also enhance result orientation, during the last five years;

(b) if so, the details thereof; and

(c) the impact of these efforts?

CSR spending monitoring mechanism

†1296. SHRI MAHESH PODDAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of funds spent by corporate companies under Corporate Social Responsibility (CSR) during last three years, State-wise and development area-wise;

(b) whether Government has set up any mechanism to monitor the utilisation of CSR funds, if so, the details of functions of such mechanism along with the achievements so far; and

(c) the number of cases with regard to violation of the provisions registered in last three years and action taken in these cases, the details thereof, company-wise?

Review on working of IBC

1297. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Ministry made a review on the working of Insolvency and Bankruptcy Code being implemented in the last two years;

(b) if so, any shortcomings found in the implementation of the Code and regulations made thereunder;

(c) whether any provision is to be made for priority in repayment to last-mile funding, if so, the details thereof;

(d) whether any safeguard provided to check frivolous insolvency applications; and

(e) if so, the details thereof?

New guidelines for winding up of companies

1298. SHRI DHARMAPURI SRINIVAS: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government is proposing to issue new guidelines for winding up of companies, making it easier for smaller business firms to go for hassle free winding up; and

(b) if so, the details thereof?

Transfer of archival papers to India from foreign archives

1299. SHRI RAKESH SINHA: Will the Minister of CULTURE be pleased to state:

(a) whether Government ensures to bring back archival papers of utmost historical importance to India from foreign archives;

(b) whether Government is aware of hundreds of the files of the colonial regime related to the RSS are still lying in the British archive;

(c) how much time Government will take to digitalise archival papers; and

(d) the number of private archives?

Proposal to setup Indian Institute of Culture

1300. SHRI K.C. RAMAMURTHY: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the Ministry is planning to establish Indian Institute of Culture (IIC) by merging institutions and research centres under it;

†Original notice of the question received in Hindi.

(b) if so, whether the proposed IIC is an institute of national importance and issue degrees and diplomas;

(c) whether the issue has been taken before the Cabinet for its approval; and

(d) if not, when Ministry is likely to get it approved and bring Bill before Parliament?

Effects of pollution on national monuments

1301. SHRI VIJAY GOEL: Will the Minister of CULTURE be pleased to state:

(a) whether Ministry is aware of the detrimental effects of pollution on national monuments especially in Delhi, if so, details thereof;

(b) whether Government has taken any steps to ensure that national monuments are saved from the effects of pollution, if so, details thereof; and

(c) whether the Ministry has chalked out any plan or guidelines to safeguard the monuments from air pollution?

New and innovative measures undertaken by the Ministry

1302. DR. VINAY P. SAHASRABUDDHE: Will the Minister of CULTURE be pleased to state:

(a) whether any kind of new and innovative measures that have been undertaken by the Ministry in general and/or its various departments or PSUs and autonomous bodies associated with it to improve work culture, bring more transparency and accountability and also enhance result orientation during the last five years;

(b) if so, the details thereof; and

(c) the impact of these efforts?

National Heritage sites in Maharashtra

1303. SHRI ANIL DESAI: Will the Minister of CULTURE be pleased to state:

(a) the number of historical sites in Maharashtra that have been declared as National Heritage Sites, details thereof;

(b) whether forts of Chhatrapati Shivaji Maharaj have also been included in it, if so, details thereof; and

(c) whether any further demand for the same has been received from the people or State Government of Maharashtra, if so, details thereof?

World Heritage sites

1304. SHRI SYED NASIR HUSSAIN: Will the Minister of CULTURE be pleased to state:

(a) the details of World Heritage sites in the country, State/UT-wise;

(b) the details of budget allocated and expenditure incurred on their maintenance development during the last three years along with the action plan chalked out for proper and better maintenance of those sites and the progress made therein, State/UT-wise;

(c) the total number of requests received by Government for inclusion in World Heritage sites along with the number of requests approved/pending therefrom; and

(d) the steps taken or being taken by Government in this regard?

Cultural development in Karnataka and Jharkhand

1305. SHRI SYED NASIR HUSSAIN: Will the Minister of CULTURE be pleased to state:

(a) whether Government has received any proposal from the State Government of Karnataka for development of culture during the last three years;

(b) if so, the details thereof along with the status of such proposals;

(c) the details of proposals not approved, sanctioned by Government as on date along with the reasons therefor; and

(d) the details of funds sanctioned/allocated for development of culture in Jharkhand during the last three years, work-wise?

Fund allocation for Andhra Pradesh

1306. SHRI Y. S. CHOWDARY: Will the Minister of CULTURE be pleased to state:

(a) the details of funds allocated/released under various schemes to the State of Andhra Pradesh during the last three years;

(b) the details of funds spent/unspent under various schemes during the last three years;

(c) whether the funds released under various schemes is sufficient for early completion of the pending projects; and

(d) if not, the reaction of Government?

Cultural development in Gujarat

1307. SHRI JUGALSINH MATHURJI LOKHANDWALA: Will the Minister of CULTURE be pleased to state:

(a) whether Government has received

any proposal from the State of Gujarat for cultural development during the last three years;

(b) if so, the details of the said proposals;

(c) the names of the proposals which have been given clearance;

(d) the names of the proposals which have not been given approval as on date including the reasons therefor; and

(e) the amount of funds sanctioned/allocated for cultural development in Gujarat during the last three years, the details thereof, work-wise?

Protection of endangered languages and dialects

1308. SHRI JOSE K. MANI: Will the Minister of CULTURE be pleased to state:

(a) the number of Indian languages or dialects that have gone extinct in the last three years;

(b) the number of endangered Indian languages or dialects, originating in the North Eastern and Southern States; and

(c) the steps being taken to preserve endangered languages and dialects?

Mega plan for cultural development

1309. SHRI C.M. RAMESH: Will the Minister of CULTURE be pleased to state:

(a) whether the Ministry has chalked out details of the Mega Plan for the cultural development of the country, if so, details thereof, State-wise; and

(b) the details of the action that has already been initiated in this connection and amount spent so far under the above plan?

Centrally Protected Monuments

1310. SHRI PRASANNA ACHARYA: Will the Minister of CULTURE be pleased to state:

(a) the details of the criteria for declaring a monument as a Centrally Protected Monument;

(b) the number of monuments and heritage sites that has been declared as Centrally Protected Monuments, State-wise; and

(c) the steps taken by the Ministry to protect the monuments including those which are not listed as ASI protected?

Earthquake prone zones

1311. DR. BANDA PRAKASH : Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether India Meteorological Department has identified and mapped the earthquake prone zones in the country including Jharkhand, if so, the details thereof;

(b) the details of seismic tremors reported along with their intensity during the last three years and the current year; and

(c) whether adequate steps have been taken to deal with earthquakes, including creating awareness amongst masses, if so, the details thereof?

Development of weather prediction infrastructure

1312. DR. VIKAS MAHATME: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether Government is aware of the

extensive damage of crops due to heavy, unpredictable rains in States like Karnataka and Madhya Pradesh;

(b) whether any studies have been conducted to assess the damage of crops by these unseasonal rains, if so, the details thereof;

(c) whether the Ministry has any plans to improve the weather prediction infrastructure in order to predict such unseasonal weather changes more accurately; and

(d) whether Government has any plans to improve information dissemination and communication to farmers in order to allow them to prepare for such circumstances, if so, the details thereof?

Waiving off MDR

1313. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is considering waiving off Merchant Discount Rate (MDR) charges on digital transactions;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Rajasthan Government has made any request in this regard;

(d) if so, the details thereof;

(e) whether Government has taken any action on the request to grant reprieve from MDR charges; and

(f) if so, the details thereof and if not, the reasons therefor?

Tax payers in the country

†1314. SHRI P.L. PUNIA: Will the Minister of FINANCE be pleased to state:

(a) the number of persons having annual income exceeding rupees one crore in India, the details thereof for the last five years;

(b) the number of professional tax payers out of such people, the details thereof for the last five years; and

(c) the details of efforts being made by Government to increase the number of tax payers?

Terror Financing and money laundering risk from Pakistan

1315. DR. AMAR PATNAIK: Will the Minister of FINANCE be pleased to state:

(a) the reason for Pakistan remaining on the "grey list" of the Financial Action Task Force as of January, 2020, the details thereof;

(b) whether Government has recognised any efforts by Pakistan to reduce its terror financing risks, the details thereof;

(c) whether other Governments internationally have recognised such efforts by Pakistan, the details thereof; and

(d) the details of efforts made by the Union Government to reduce terror financing and money laundering risks emanating from Pakistan?

Transparency in auctioning of goods by Customs Department

1316. SHRI RAJMANI PATEL: Will the Minister of FINANCE be pleased to state:

(a) the action taken by Government to increase the transparency while disposing/ auctioning the goods which are confiscated by the Customs Department in various parts of the country;

(b) whether all Custom Departments are following the process of e-Auctioning; and

(c) if so, the details thereof?

High net worth individuals who moved outside India

1317. SHRI MD. NADIMUL HAQUE: Will the Minister of FINANCE be pleased to state:

(a) the number of high net worth individuals moved out of India during the last five years;

(b) whether Government has assessed their worth, if so, the details thereof; and

(c) whether Government has assessed the amount of wealth that has been moved out of the country, if so, the details thereof, year-wise?

NPAs in MSME sector

1318. SHRI MD. NADIMUL HAQUE: Will the Minister of FINANCE be pleased to state:

(a) whether there has been an increase in bad loans and NPAs for MSMEs during the last three years;

(b) if so, the details thereof;

(c) whether Government is taking any active steps to ensure faster payment for MSMEs; and

(d) if so, the details thereof and if not, when does Government plan to do so?

†Original notice of the question received in Hindi.

Strategic disinvestment of PSUs

1319. SHRI M. SHANMUGAM:
DR. T. SUBBARAMI REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether the Cabinet gave in-principal approval to strategic disinvestment of some PSUs, including LIC;

(b) if so, the details and the justification thereof;

(c) whether the employees of these undertakings have protested against the move; and

(d) if so, the details of measures taken to protect the interests of employees and their families in case of privatisation?

Bringing more potential borrowers under credit net

1320. SHRI K.C. RAMAMURTHY:
Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry is aware that there are as many as 150 million potential credit-borrowers available in the country as per TransUnion CIBIL study;

(b) whether the Ministry is aware that out of nearly 220 million credit-eligible population in the country, only 72 million are credit-active; and

(c) if so, efforts and policy intervention that the Ministry is thinking to bring more and more potential-borrowers under credit net so as to boost economy, growth opportunities to retail lenders, increase economic activity which helps to provide employment opportunities?

Impact of Coronavirus on solar industry

1321. SHRI MANISH GUPTA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether India's renewable energy market has slowed this year, if so, the reasons therefor;

(b) whether issues related to tariff caps, land acquisition and import duty on solar cells and modules have slowed the pace of solar capacity addition, if so, the details thereof;

(c) whether the situation relating to the spread of Coronavirus in China will impact the solar industry in India in months to come; and

(d) if so, the details thereof and the alternative arrangements being put in place to obviate the difficulties that may arise?

Loans for purchase of various agricultural equipments

1322. LT. GEN. (DR.) D.P. VATS
(RETD.):
SHRI VIJAY PAL SINGH
TOMAR:
SHRI HARNATH SINGH
YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the details of the schemes run by Government for grant of loans for purchase of various agricultural equipments;

(b) the total amount of loans granted, rate of interest charged on such loans to the farmers under the schemes by banks and the loans amount outstanding against them, equipment-wise, State-wise and Bank-wise; and

(c) whether banks are providing any concession to farmers who make timely repayment of loans for purchase of agricultural equipments?

Loan waiver to farmers in Madhya Pradesh

†1323. SHRI AJAY PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

(a) the details of pending cases of loan waiver in Madhya Pradesh;

(b) the details of reasons for refusal for loan waivers to farmers out of these pending cases; and

(c) the number of the applications received for loan waiver and action taken on them, so far, district-wise?

Lower tax revenue collection

1324. SHRI ANAND SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the revenue receipts have been lower than the budget targets;

(b) if so, the reasons therefor and the likely impact on the fiscal deficit for the Financial Year 2019-20; and

(c) the details of the tax revenue collected in the Financial Years 2017-18, 2018-19 and 2019-20 after the introduction of the GST regime?

Measures to control inflation

1325. SHRI ANAND SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the wholesale

and the retail inflation has witnessed a surge in the last few months;

(b) if so, the reasons therefor;

(c) the details on the wholesale and retail inflation in the Financial Years 2017-18, 2018-19 and 2019-20, month-wise; and

(d) the steps that RBI and Government are planning to undertake to control inflation in India?

Impact of amendment to Input Tax Credit System

1326. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether amending some of the provisions in the Goods and Services Tax (GST) including the Input Tax Credit System paves the way to weaken the National Anti-profiteering Authority;

(b) if so, whether this amendment has been made exclusively to help the real estate developers and if so, the details thereof; and

(c) whether the decision for such amendment is to ignore established institutions and to cause more problems than solutions and if so, the details thereof?

Study on inflationary trend in prices

1327. SHRI P. BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has conducted any study to find out the reasons for inflationary trend in prices of essential commodities;

(b) if so, the details thereof; and

(c) the monetary and other measures

†Original notice of the question received in Hindi.

being proposed by Government to curtail inflation?

Seed funds to SC/ST and woman entrepreneurs under Stand Up India

1328. SHRI K.K. RAGESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government has set targets to provide seed funds to at least one SC/ST and woman entrepreneur from each of the branches of the commercial bank under the Stand Up India scheme; and

(b) if so, the details of the branches which achieved the targets, State-wise and bank-wise?

Non-Performing Assets of PSBs

1329. SHRI TIRUCHI SIVA: Will the Minister of FINANCE be pleased to state:

(a) the amount of Non-Performing Assets (NPAs) in Public Sector Banks (PSBs) for the period 2015-2020, year-wise and bank-wise;

(b) the percentage of these NPAs that the PSBs have waived off for the period 2015-2020, year-wise and bank-wise; and

(c) the total number of NPAs in the country for the period 2018-2020 and the percentage of such NPAs that belong to PSBs?

Concern of RBI over rising bad loans from MUDRA Yojana

1330. SHRI R. VAITHILINGAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India (RBI) has expressed concern

over rising bad loans from Pradhan Mantri MUDRA Yojana;

(b) if so, the details thereof;

(c) whether it is also a fact that the RBI has asked the bankers to monitor such loans closely as unsustainable credit growth in the sector could risk the system; and

(d) if so, the steps taken by the banks in this regard?

Crude oil under GST

1331. PROF. M.V. RAJEEV GOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry is planning to bring crude oil under GST;

(b) if so, how is it planning to take care of the interest of States; and

(c) if not, the reasons therefor?

Direct tax collection

1332. SHRI R. VAITHILINGAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Corporate and Income Tax collection for the current year is likely to be least for the first time in at least two decades;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the target fixed for collecting direct tax collection was ₹ 13.5 lakh crore for the year ending March 31, 2020; and

(d) if so, the total amount collected under direct tax collection, as on 31st January, 2020?

Establishment of Farmer Producer Organisations (FPOs)

1333. SHRI T.G. VENKATESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention is drawn to the matter of a plan chalked out by the Ministry in the last year's budget presentation on establishment of Farmer Producer Organisations (FPOs);

(b) if so, the details thereof;

(c) the initiatives taken by Government on framing a policy conducive to the setting up of these farmer groups and allocations made;

(d) the number of FPOs who have been established so far and those which are running, the details thereof; and

(e) whether there is any plan of increasing the budget for this purpose, if so, the details thereof?

Revival of real estate projects in the country

1334. SHRI NARENDRA KUMAR SWAIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has created ₹ 25,000 crores fund to revive stalled real estate projects;

(b) if so, the details thereof;

(c) the details of real estate projects languishing in various cities for more than five years, city-wise and State-wise and the details of eligibility criteria prescribed for projects to become eligible to get assistance from the above fund; and

(d) how Ministry arrives whether a particular project is financially viable?

Evolving a single window system for States

1335. SHRI NARENDRA KUMAR SWAIN: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry is evolving a single window system for communication of annual allocation and sharing pattern of Centrally Sponsored Schemes (CSS) to States;

(b) whether the Ministry is going to introduce process of giving indications to States about annual allocation and sharing pattern of CSS in order to impart a greater degree of certainty to budgeting exercise for ensuing years; and

(c) whether the releases under CSS especially PMAY, Swachh Bharat Abhiyan (Rural), PMGSY be made commensurate with annual programme communicated to States so that States will not have to contribute much higher than their share of 40% ?

Increase/decrease in DA/DR

1336. SHRI MAJEED MEMON: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Daily Allowance (DA) and Dearness Relief (DR) for Central Government employees and pensioners have become due with effect from 1st January, 2020;

(b) if so, the details thereof;

(c) whether DA/DR is based on rise in inflation and increase in prices of essential commodities; and

(d) if so, whether the increase in DA allowances is in line with increase in price of essential items and if not, the reasons therefor?

Recovery made through DRTs

1337. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has any proposal to set up more Debt Recovery Tribunals (DRTs) across the country to expedite recovery by filing more suits for recovery of dues;

(b) if so, the details thereof;

(c) the details of the recovery made by each Debt Recovery Tribunals (DRTs) during the last five years; and

(d) the details of the recovery dues that are proposed to be recovered in the current financial year?

Abolition of Income Tax Return filing requirement for Government servant

1338. SHRI ANIL DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a compulsory income tax deduction (TDS) by Government in respect of Government servants and they are required to file their income tax returns;

(b) the logic in requirement of filing of income tax return by every Government servant in view of the fact that they receive their salary only after Tax Deducted at Source (TDS) by Government; and

(c) whether tax procedure could be amended so that there may not be any need if salary or pension is only their source of income?

PMJDY in Rajasthan and Gujarat

†1339. DR. KIRODI LAL MEENA: Will the Minister of FINANCE be pleased to state:

(a) the number of accounts opened so

far under Pradhan Mantri Jan Dhan Yojana (PMJDY) in Rajasthan/ Gujarat, the details thereof, district-wise;

(b) the details of the amount collected so far under PMJDY; and

(c) the efforts made by Government to increase the number of branches of public sector banks in rural areas to make PMJDY more successful?

Guidelines for collecting the Swachh Bharat Cess

1340. SHRI G.C. CHANDRA-SHEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has defined the guidelines for collecting the Swachh Bharat Cess; and

(b) if so, the details thereof and if not, the reasons therefor?

Status of financial position of LIC

1341. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of Government the recent posting in social media about the financial health of LIC;

(b) if so, Government's reaction thereto;

(c) the market share of LIC in total life insurance policies of the country for the last five years, year-wise including the current year; and

(d) the percentage of first three premium collected by LIC and other insurance companies for the last three years and the current year, year-wise and company-wise?

†Original notice of the question received in Hindi.

Financial inclusion under Aspirational Districts Programme

1342. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:

(a) financial inclusion under PM Jan Dhan Accounts, PM Jeevan Jyoti Yojana, PM Suraksha Bima Yojana, MUDRA Loan, etc. is one of the important aspects of Aspirational Districts Programme (ADP);

(b) whether functional branches of Public Sector Banks (PSBs) is key institutional framework to achieve goals under ADP;

(c) whether the Ministry is aware that number of banks in Kadapa which is chosen as one of the Aspirational Districts in Andhra Pradesh have come down from 202 in 2017 to 199 in 2019; and

(d) if so, whether it does not hamper to achieve the goals under ADP as banks are focal points?

Varnished bank notes

1343. SHRIMATI AMBIKA SONI: Will the Minister of FINANCE be pleased to state:

(a) whether Government proposes to introduce varnished bank notes;

(b) if so, the details thereof; and

(c) the steps taken by Government to increase the life of bank notes?

Reduction in devolution of Central Funds to States

1344. SHRI MANAS RANJAN BHUNIA: Will the Minister of FINANCE be pleased to state:

(a) whether the Fifteenth Finance

Commission has submitted its proposal to reduce the devolution of Central Funds to the States at the rate of 41 per cent instead of 42 per cent at present; and

(b) if so, the exact proposal and the step Union Government is going to take?

Separate investment window for life insurance policies

1345. SHRI B. LINGAIAH YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether Government is looking at separate investment window for life insurance policies; and

(b) if so, the details thereof and the steps being taken in this regard?

NABARD schemes for women

1346. DR. VIKAS MAHATME: Will the Minister of FINANCE be pleased to state:

(a) whether schemes/programmes are being implemented for the welfare of women in rural areas by National Bank for Agriculture and Rural Development (NABARD);

(b) if so, the details thereof during the last three years and the current year, State-wise including Uttar Pradesh, Rajasthan and Maharashtra;

(c) the number of women benefited along with the total funds allocated for the said schemes/programmes during the said period in Maharashtra; and

(d) the steps taken for providing assistance to women by NABARD especially women of backward tribal areas across the country?

GST collection allotted to Tamil Nadu

1347. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

- (a) the total GST collection during the financial year 2017-18;
- (b) out of this how much was allotted to Tamil Nadu;
- (c) whether it was allotted as per Finance Commission formula or place of supply concept as envisaged in the GST Act; and
- (d) whether there was any loss to Tamil Nadu compared to place of supply allocation if it was on the basis of Finance Commission formula?

Input Tax Credit loopholes

1348. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

- (a) the total amount of Input Tax Credit (ITC) paid for the financial year 2017-18;
- (b) whether the Ministry noticed huge ITC claims from any particular State; and
- (c) whether it was because of any loopholes in the system and if so, the steps taken to plug such loopholes?

Funds released to Andhra Pradesh under CSS between 2015-2020

1349. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

- (a) the details of funds released to the State of Andhra Pradesh (AP) under various Centrally Sponsored Schemes (CSS) during 2015-16 to 2019-20, year-wise along with sharing pattern between Central and State Governments;

(b) the details of eligibility of AP State, year-wise, under Special Assistance Package announced by Government, if funding of CSS would have been shared in the ratio of 90:10 between Central and the State during 2015-16 to 2019-20; and

(c) whether there is any request from AP to release these funds to State instead of taking them repayment of loans Externally Aided Projects, if so, the details thereof?

GST and IGST dues to AP and Telangana

1350. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government has to pay GST and IGST due to the States of Andhra Pradesh (AP) and Telangana;
- (b) if so, the details thereof;
- (c) whether it is also a fact that AP and Telangana States are constantly requesting for release of the dues, if so, the details thereof; and
- (d) if not, year-wise GST and IGST paid to these States during the last three years and the details of pending dues?

Status of Indian economy

1351. SHRI A.K. SELVARAJ: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the country has been going through an economic slowdown;
- (b) whether it is also a fact that all is well with the Indian economy and it is growing at around 5 per cent which is far better than many other countries;
- (c) whether the Indian economy had to

bear the brunt of demonetisation and the lag effect of the GST; and

(d) if so, the details thereof?

Real time sharing of GST invoices and e-way bills

1352. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has any proposal for real time sharing of GST invoices and e-way bills with States;

(b) if so, the details thereof;

(c) whether real time sharing of GST invoices and e-way bills with States is likely to reduce evading of GST; and

(d) if so, the details thereof and if not, the reasons therefor?

Letter on issue of ex-servicemen re-employed in PSBs

1353. SHRI NARAIN DASS GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Minister has received any letter from All India Ex-servicemen Employees Federation (AIEExBEF) an affiliation of NExCC (Regd.) through an elected member of Lok Sabha on the issues of ex-servicemen re-employed in PSBs;

(b) if so, the action initiated by the concerned Ministry in this regard;

(c) the specific reason restricting a talk on the issues; and

(d) if not, the reasons for not convening a meeting with the representatives of the federation?

Corruption cases against bank officials

1354. SHRI SANJAY SETH: Will the Minister of FINANCE be pleased to state:

(a) whether Central Vigilance Commission (CVC) has tendered its advice for sanction for prosecution of Public Sector Banks (PSBs) officers/officials involved in corruption cases under the Prevention of Corruption Act, 1988;

(b) if so, the number of corruption cases registered against officers/staff of PSBs during each of the last three years and number of officers punished or undergoing trial; and

(c) whether Government has any plan to make banking sector as an ideal department by taking zero tolerance on corruption, if so, the details thereof?

Loans under Kisan Credit Cards to farmers

1355. SHRI NEERAJ SHEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has announced provision of loans under Kisan Credit Cards to farmers who are registered under Kisan Samman Yojana without any collateral guarantee during presentation of Budget 2020-21;

(b) if so, the details thereof; and

(c) the details of interest rates applicable on these loans along with the eligibility for the same?

Regulating content of trans-fat in oils and fats

1356. SHRI DEREK O'BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what steps have been planned by Government towards issuing regulations to meet the WHO mandated best practice limit of 2 per cent trans-fat in oils and fats;

(b) the current prescribed limit of permitted trans-fat in India and details thereof; and

(c) whether there is a monitoring mechanism to record the compliance status on following the prescribed trans-fat limit, if so, the details thereof, if not, the reasons therefor?

(b) whether Government is planning to prepare the list of OTC medicines;

(c) if so, by when and the criteria of medicines to be included in the list;

(d) whether Government will put this information in public domain;

(e) whether Government will make it mandatory to print these OTC medicine labels with drug information such as Do's and Don'ts since OTCs can be purchased without prescription; and

(f) whether Government will consider the international norms to print the required information on medicines with prescribed fonts and readability and the details thereof?

CGHS dispensaries in the country

1357. DR. T. SUBBARAMI REDDY: SHRI VAIKO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of CGHS dispensaries/wellness centres in the country, State-wise;

(b) the details of criteria adopted for setting up new CGHS dispensary;

(c) the number of private hospitals empanelled under CGHS in Tamil Nadu, with names thereof; and

(d) in view of increasing demand, whether Government would open more CGHS dispensaries in the State, if so, the details thereof?

Policy for disposal of expired and unused unwanted medicines

1359. SHRI KUMAR KETKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has framed any rules for disposal of date expired and unused drugs;

(b) whether there is a Drug Take Back programme or guidelines;

(c) whether Government has any plan to develop policy and implement it with adequate funding support; and

(d) whether Government is considering creating awareness on issues like medicines thrown in dustbin, toilets, sinks etc. are polluting environments and are coming back to us through some or other way despite knowing very well that one of the reasons for antibiotic resistance is improper disposal of antibiotics?

List of OTC medicines

1358. SHRI KUMAR KETKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the reason for not having the list of Over the Counter (OTC) medicines.

Extending the age of superannuation of Central Government doctors

1360. SHRI VIVEK K. TANKHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that India suffers an 82 per cent shortage of specialist doctors in its community and primary health centres and has just one allopathic doctor for every 11,082 people amounting to shortage of an estimated 6,00,000 doctors and 2 million nurses;

(b) keeping in view the acute shortage, whether there is any proposal to extend the age of superannuation of Central Government doctors, especially specialist doctors beyond the recent extension of 65 years; and

(c) if so, the details thereof?

Diseases caused by intake of contaminated drinking water

1361. SHRI VIJAY PAL SINGH TOMAR:
SHRI HARNATH SINGH YADAV:
LT. GEN. (DR.) D.P. VATS (RETD.):

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases of contaminated water-related diseases/infections reported in the country during the last three years, State/UT-wise, particularly due to contaminated underground water;

(b) the number of deaths caused by intake of arsenic and fluoride contaminated drinking water in the endemic areas; and

(c) the measures taken or proposed to

be taken by Government to combat contaminated drinking water-related health problems, particularly in the arsenic and fluoride endemic areas, State/UT-wise?

Shortage of nurses in India

1362. SHRIMATI SHANTA CHHETRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that India has only 1.7 nurses available per 1,000 population, which is less than the WHO recommendation of 2.5 nurses per 1,000 population;

(b) if so, the details thereof and the steps being taken to improve the situation for better healthcare services in the country; and

(c) if not, the reasons therefor?

Distribution of Ayushman Bharat Cards

†1363. SHRI AJAY PRATAP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the prescribed number of cards have been distributed to the eligible beneficiaries under the Government of India's Ayushman Bharat Scheme having been implemented in Madhya Pradesh;

(b) if so, the number of cards distributed in this regard; and

(c) the number of persons to whom these cards have not been distributed and the reasons for non-distribution thereof?

†Original notice of the question received in Hindi.

Budget allocation for AIIMS, Delhi

†1364. CH. SUKHRAM SINGH
YADAV:
SHRI VISHAMBHAR
PRASAD NISHAD:
SHRIMATI CHHAYA
VERMA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the budget allocation for All India Institute of Medical Sciences (AIIMS), New Delhi has been decreased in the general budget;

(b) if so, whether it would be a meaningful step towards enhancing the quality of treatment in AIIMS;

(c) the reasons for which Government has to decrease the corpus of budget of the country's largest AIIMS; and

(d) the percentage of funds out of GDP being spent on the treatment at present and how much it has been increased during the last six years?

Re-introduction of COTPA Bill

1365. PROF. M.V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any step has been taken to re-introduce the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment (COTPA) Bill;

(b) if so, the details thereof, if not, the reasons therefor; and

(c) the respective roles of the Non-Communicable Diseases (NCD) task force and the reconstituted COTPA committee in formulating the COTPA Bill and details thereof?

Packaged foods with abnormal salt and fat contents

1366. SHRI T.G. VENKATESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government is drawn to the matter of packaged foods available in the market that are having presence of salt and fat contents at abnormal levels as compared to the guidelines of Food Safety and Standards Authority of India (FSSAI), as per the study conducted by Centre for Science and Environment (CSE);

(b) if so, the details thereof; and

(c) the remedial measures being taken by Government in this regard?

New parameters to treat diabetes and thyroid disorders

1367. SHRI A. VIJAYAKUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether international health bodies have changed parameters of diabetes and thyroid disorders;

(b) if so, the details thereof;

(c) whether the hospitals in the country are still following old parameters to treat diabetics and thyroid disorders in the country; and

(d) if so, the reasons therefor?

Medical colleges not meeting basic criteria to run MBBS courses

1368. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that many medical

†Original notice of the question received in Hindi.

colleges in the country do not meet the criteria to run an MBBS course;

(b) whether it is also a fact that medical colleges lack basic infrastructure, teaching faculty and patients;

(c) whether Government has received any complaint in this regard; and

(d) if so, the steps taken by Government as on date?

Cancer caused by passive smoking

1369. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that more than six lakh people in the country die due to passive smoking;

(b) whether it is also a fact that tobacco is the biggest factor behind cancer cases in the country and 10 per cent of cancer cases were through passive smoking;

(c) whether tobacco related items are seen as biggest threat for our future generation; and

(d) if so, the steps proposed to be taken up by Government in this regard?

Preventing food adulteration

†1370. DR. KIRODI LAL MEENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of people and related groups who have been prosecuted for indulging in adulterating food products during last three years;

(b) the number of people out of the above punished for adulterating food products;

(c) whether Government is aware of numerous ways of adulteration in edible oil; and

(d) the steps taken by Government to prevent food adulteration?

Medical colleges in the country

1371. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical colleges offering MBBS courses of studies in the country, with State-wise break-up and how many of them are under private management;

(b) the number of colleges providing MD/MS etc. courses of studies; and

(c) the steps Government proposes to take in order to increase the number of Government colleges for higher medical studies?

Security of National Digital Health Blueprint

1372. SHRIMATI ROOPA GANGULY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the manner in which the National Digital Health Blueprint will help the healthcare sector;

(b) whether there is any merit to the fear of data privacy associated with the National Digital Health Blueprint, if so, the details thereof; and

(c) the details of measures being taken by Government to ensure data security?

†Original notice of the question received in Hindi.

Acute shortage of specialist doctors in rural areas of Maharashtra

1373. SHRI RAJKUMAR DHOOT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that the Primary and Community Health Centres in Maharashtra are facing acute shortage of specialist doctors which is adversely affecting the poor patients availing treatment at these centres;

(b) if so, the details thereof and reasons for the shortage of specialist doctors; and

(c) the remedial measures which Government proposes to take in this regard?

Laxity in implementation of Family Planning Scheme

1374. SHRI RAJKUMAR DHOOT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the country's Family Planning Scheme has seen lax implementation despite the focus of Hon'ble Prime Minister on the scheme;

(b) if so, the details thereof and reasons for the laxity in implementation of the scheme; and

(c) the remedial measures Government proposes to take in this regard?

AIIMS in Kerala

1375. SHRI BINOY VISWAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number and names of States in which AIIMS hospitals are being established and by when they will be functional;

(b) whether there is any proposal to start AIIMS in Kerala; and

(c) if so, by when AIIMS in Kerala will become functional?

Infrastructure and Medical practitioners in PHCs, Community Health Centres and Sub-Centres

1376. SHRI BINOY VISWAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is a shortage of physicians, nurses and health workers in Primary Health Centres (PHCs) Community Health Centres and Sub-Centres across India, if so, the details thereof, State-wise; and

(b) the number of Primary Health Centres that fulfil the parameters of infrastructure and manpower as laid down in the Indian Public Health Standards?

Rise of Infant Mortality Rate in India

1377. SHRI HUSAIN DALWAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that as per Sample Registration Survey Bulletin (2019), India's Infant Mortality Rate is higher than global average, if so, the details thereof;

(b) the measures being taken by Government to address the same;

(c) the data on Infant Mortality Rate, State/UT-wise, in value and in percentage, since 2014;

(d) the prevalent schemes, State/UT-wise and the budgetary allocation to welfare schemes for infants in the Budget 2020-21; and

(e) whether Government has undertaken any study to assess the reasons why the prevalent schemes are not working, if so, details thereof, if not, reasons therefor?

Establishing AIIMS in Hubballi-Dharwad, Karnataka

1378. SHRI B. K. HARIPRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the State Government of Karnataka has requested Government to establish an AIIMS in Hubballi-Dharwad by keeping in view of location of the twin city, connectivity by NH-4, availability of medical personnel and the second largest city after Bengaluru; and

(b) if so, the details of the issues occurring related to the formalities and expenditures related problem which may delay the implementation of the proposal?

Indigenously procured medical devices

1379. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in Government hospitals all the medical devices are procured indigenously *i.e.* Made in India; and

(b) whether there is a policy regarding the same, if so, the details thereof?

Safety checks on Ranitidine medicine

1380. SHRI A. MOHAMMEDJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Central Drugs Standard Control Organisation has asked the State regulators to communicate

to the manufacturers of Ranitidine active pharmaceutical ingredient and formulations to verify their products and take appropriate action to ensure patient safety;

(b) whether it is also a fact that cancer-causing substances have been detected in antacid Ranitidine medicine; and

(c) if so, the details thereof?

High expenditure on cancer treatment

1381. SHRI A. MOHAMMEDJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that two-thirds of India's cancer patients were treated in the private sector and this forced 6 crore Indians below the poverty line because of catastrophic healthcare related expenditure on cancer;

(b) whether it is also a fact that India's cancer burden is likely to increase from 13 lakh cases in 2018 to 17 lakh in 2035;

(c) whether the number of newly diagnosed cases of cancer annually is about 16 lakh and that the disease kills 8 lakh people annually; and

(d) if so, the details thereof?

Cases registered against food adulteration

1382. SHRI K. J. ALPHONS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many cases have been registered against adulteration of food during the last three years; and

(b) in how many cases have the offenders been penalised?

States successful in achieving control on population growth

1383. SHRI K. J. ALPHONS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the States which have achieved a growth in population of below replacement level; and

(b) whether Government is going to reward these States with any financial incentive and if so, the details thereof?

Refusal by private hospitals to conduct heart surgeries under CGHS/ Ayushman Bharat Scheme

1384. SHRIMATI AMBIKA SONI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the present rate of various types of heart surgeries under CGHS and Ayushman Bharat Scheme;

(b) whether Government has received complaints regarding reluctance from most of the private hospitals to admit patients at the rates approved by CGHS/Ayushman Bharat Scheme and if so, the details thereof; and

(c) the fresh steps taken by Government to rationalise the rates of various types of heart surgeries under CGHS/Ayushman Bharat Scheme in order to avoid such incidents?

Fatalities from consumption of spurious drugs

†1385. SHRI RAMKUMAR VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any complaint has been filed regarding the death of a person due

to consumption of spurious drugs during the last three years and in the current year; and

(b) if so, the details thereof and the action taken on such complaints?

Anaemic women in India

1386. SHRI MANAS RANJAN BHUNIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether women at large and pregnant women have suffered from serious anaemia, if so, the percentage of anaemia in women in the country at present; and

(b) the percentage of anaemia in pregnant women at present?

Violations of Infant Milk Substitutes Act

1387. SHRI B. LINGAIAH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the instances of violations which took place while implementing Infant Milk Substitutes (IMS) Act;

(b) the action taken thereon in the last five years;

(c) the steps being taken to appoint district level officers who can report violations of the IMS Act to Government by giving training to them, as this lack of mechanism is clearly worrisome for the future of the newborns and their nutrition in the country;

(d) the steps being taken to remove the dilemma of interpreting the law in future; and

(e) the views of States and experts in this regard?

†Original notice of the question received in Hindi.

Expansion of contraceptive choices

1388. SHRIMATI VANDANA CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government plans to introduce contraceptive implants, recognised as one of the most effective contraceptives by the WHO, in the public health system;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government plans to expand contraceptive options for men within the public health system; and

(d) if so, the details thereof and if not, the reasons therefor?

Comprehensive Abortion Care

1389. SHRIMATI VANDANA CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the steps taken to provide Comprehensive Abortion Care (CAC) services in the State of Maharashtra in the past three years and current year; and

(b) the details of the funds allocated and utilised under National Health Mission for CAC, during the past three years and current year, State-wise?

Permission to open new medical colleges

†1390. MS. SAROJ PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical colleges received permission for opening from

Government during the last five years in the country; and

(b) the number of seats of MBBS and PG courses which have been increased in these colleges, the details thereof?

Reform in medical education and health services

†1391. MS. SAROJ PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any change has been made by Government in the domain of medical education and health services under National Medical Commission; and

(b) if so, the details thereof?

OBC reservation in State surrendered seats in medical colleges

1392. SHRI P. WILSON: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the 69 per cent reservation is applied in All India Quota seats (State surrendered seats) in UG, PG and Diploma courses in medical college admission by the Central Medical Counselling during admissions in Tamil Nadu; and

(b) whether State OBC reservations will be followed in other States for All India Quota (State surrendered seats) admissions by the Central Medical Counselling in the UG, PG and Diploma courses?

Bird flu cases in Odisha

1393. SHRI PRASHANTA NANDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any bird flu case has been detected in Bhubaneswar, Odisha;

†Original notice of the question received in Hindi.

(b) if so, whether any central team had visited to control the disease;

(c) the details of the Central team reports and action taken report thereon; and

(d) the assistance given to the State Government of Odisha for tackling the bird flu cases?

Shortage of doctors in rural areas

1394. SHRI SANJAY SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the fact that the country is almost 81 per cent short of specialists in rural Community Health Centres;

(b) if so, the details thereof and the reasons therefor; and

(c) whether Government is aware that the villages are short by approximately 3000 doctors in the Primary Health Centres?

Mental health crisis among students

1395. SHRI SANJAY SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that according to the latest National Crime Records Bureau (NCRB) Report, 28 students committed suicide every day in 2018;

(b) if so, the Government's plan of action owing to the current mental health crisis among students; and

(c) whether any specific fund has been allotted for this cause?

Health issues related to senior citizens

1396. SHRI M. P. VEERENDRA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the challenges and health issues related to the senior citizens in the country have been addressed properly with an effective programme;

(b) if so, the details thereof and the steps Government intends to take up;

(c) whether Government has initiated/ proposes to initiate any study in this regard and if so, the details thereof; and

(d) the time by which the study and programmes for addressing the health related issues of old persons are likely to be finalised?

FSSAI guidelines on trans-fat elimination

1397. SHRI DEREK O' BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has notified the FSSAI issued draft regulations for trans-fat elimination in oils, fats and in extracted fat of food products to 3 per cent by 2021 and 2 per cent by 2022;

(b) if not, by when the regulations are likely to be notified; and

(c) whether there is a timeline that Government is looking at to notify the guidelines, if so, the details thereof, if not, the reasons therefor?

Sub-standard Chinese medical equipments

1398. SHRI N. GOKULA-KRISHNAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the media reports which say that the sub-standard Chinese equipments are responsible for causing the deaths of over 100 children in Kota hospitals in Rajasthan;

(b) if so, whether Government has received any such complaint in this regard;

(c) whether two bid system is adopted while floating tenders during the purchase process; and

(d) the steps which the Government plans to enforce serious quality checking during purchase of the equipments in Government hospitals especially under the Central Government's direct or indirect control?

C-Section births in the country

1399. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that C-Section births in the country has doubled in the last decade;

(b) whether annual increase of C-Sections in India is almost twice the global average;

(c) if so, how Government looks at this 'rapid' rise in C-Sections and what steps it is taking/proposed to take to bring this to the WHO approved level;

(d) whether it is a fact that C-Section births are associated with short-term and long-term risks and affect health of woman, child and future pregnancies;

(e) if so, whether Government contemplates removing caesareans from Ayushman Bharat; and

(f) if not, the reasons therefor?

Research journals and activities in medical sciences

1400. SHRI RAKESH SINHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the steps Government has taken to

encourage research in medical sciences; and

(b) whether the AIIMS, New Delhi publish any research journal and if so, the details thereof?

Line of treatment protocol against Coronavirus

1401. DR. PRABHAKAR KORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is taking full-fledged preventive measures with respect to Coronavirus outbreak;

(b) if so, details of the preventive measures and number of people under observation for Coronavirus in the country, State-wise; and

(c) the details of line of treatment adopted for treating people under observation for Coronavirus?

Vacant posts of physiotherapists at Safdarjung Hospital

1402. SHRI RAM NATH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether many vacant posts are lying unfilled in the grade of Sr. Physiotherapist in different departments of Safdarjung Hospital, Delhi;

(b) whether these would be filled as per existing R&R and seniority list and also as per roster;

(c) the details thereof focussing on the fact that physiotherapists are waiting for 20-30 years for promotion including SC/ST candidates; and

(d) whether a time-frame can be fixed for processing the vacancies and the details thereof?

Opening of Yoga University

†1403. SHRI HARNATH SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has any action plan to open any "Yoga University" with a view to provide best health to the citizens of the country;

(b) whether Government has any action plan to include "yoga studies" in New Education Policy; and

(c) if so, the details thereof?

Achievement of target set for renewable energy

1404. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether it is a fact that the Ministry has set a target of 175 GW of renewable energy by 2022;

(b) if so, the details of energy target achieved so far, source-wise and State-wise; and

(c) the details of road map prepared to achieve the target and whether we are on course to achieve the same?

Power generation from wind energy

†1405. SHRI NARAIN DASS GUPTA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether there are possibilities of power generation from wind in the country;

(b) if so, whether the Ministry has

identified such places where such potential is available; and

(c) if so, names of those places, where the Ministry has started the process of its execution, if not, the reasons therefor?

Recycling of solar panel wastes

1406. SHRI VIJAY GOEL: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government is aware of potential of the harms from solar panel waste, if so, details thereof; and

(b) the steps the Ministry has been taking to recycle the waste generated from discarding the solar panels, if so, the details thereof?

Goal for supply of clean energy

†1407. DR. SATYANARAYAN JATIYA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the goal of New and Renewable Energy for the supply of clean energy would be achieved by switching away from the current unclean power production sources; and

(b) the details of action plan thereof, year-wise?

Promotion of new and renewable energy in Bihar

1408. PROF. MANOJ KUMAR JHA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government has planned to achieve 175 GW of renewable energy

†Original notice of the question received in Hindi.

capacity installed by the year 2022, if so, the details thereof;

(b) whether Government is taking any initiative in terms of renewable energy creation, if so, the details thereof from the year 2015-19, State-wise; and

(c) whether Government has taken any specific measures to introduce new and renewable energy in the State of Bihar, if so, the details regarding financial outlay and plan?

Capacity addition in renewable energy sector

1409. SHRI JOSE K. MANI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of additions to solar capacity and wind energy from 2016 to 2019, year-wise;

(b) whether exports of solar cells and modules have significantly decreased since 2017;

(c) the details of additional capacity required to reach 175 GW capacity by 2022; and

(d) whether Government plans to do away with ceilings at auctions as well as steps taken to counter payment delays?

Challenges for solar power generation

1410. SHRI SANJAY SETH : Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the percentage of solar power generation out of the total power generation in the country at present;

(b) whether Government has failed to achieve target for solar installations during

the current financial year, if so, the reasons therefor;

(c) whether the solar sector in India is being impacted by the economic slowdown in the country, if so, the details thereof;

(d) the details of the challenges faced by Government to promote rooftop solar sector; and

(e) the measures taken by Government to overcome the downturn and help the country to achieve its target?

Renewable energy projects in Tamil Nadu

1411. SHRI VAIKO: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the percentage of targeted renewable energy capacity during the year 2019-20;

(b) the reasons for shortfall, if any, in the target; and

(c) the details of renewable energy projects set up by Government in the country, particularly in Tamil Nadu, during the last three years and the current year?

Impact of tariff caps and import duties on target of clean energy

1412. SHRI MANISH GUPTA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government's target of having 175 GW of installed clean energy capacity by March, 2022 is realistic, if so, the reasons therefor;

(b) whether the ability to reach this target is being adversely affected by issues related to tariff caps, land acquisition, import duties on solar cells and modules

and dwindling availability of finance, if so, the details thereof; and

(c) whether the Coronavirus outbreak in China has adversely affected India's ability to increase clean energy capacity, if so, the details thereof?

Solar grid and rooftop targets

1413. SHRI KAPIL SIBAL: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of annual targets set by Government for grid and rooftop solar energy since 2015;

(b) whether the targets have been met by Government;

(c) if so, details thereof, if not, reasons therefor; and

(d) the steps being taken by the Ministry to support solar manufacturing in India, details thereof?

Renewable energy power production capacity in Odisha

1414. DR. AMAR PATNAIK: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of installed renewable energy capacity in Odisha;

(b) the details of proposals received by Government for the establishment of greater renewable energy capacity in Odisha; and

(c) the reason for not setting State-wise targets for renewable energy generation (either standalone solar pump or grid linked pump set) under the PM-KUSUM scheme, details thereof?

Increase in target of renewable energy

1415. SHRI S. MUTHUKARUPPAN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether it is a fact that Government is considering to increase its renewable energy target to 450 GW from 175 GW in 2022, if so, the details thereof;

(b) whether it is also a fact that Government had way back in 2015 announced that country would be producing 175 GW of renewable energy by 2022; and

(c) if so, whether the target fixed in 2015 has been achieved till now?

Target for electricity production during 2019-20

†1416. SHRIMATI KANTA KARDAM: Will the Minister of POWER be pleased to state:

(a) whether Government has set any target for surplus production of electricity during 2019-20;

(b) if so, the details thereof;

(c) whether the said target has not been achieved so far;

(d) if so, the reasons therefor; and

(e) the steps taken by Government in this regard?

Power plants in districts of Konkan region of Maharashtra

†1417. SHRI NARAYAN RANE: Will the Minister of POWER be pleased to state:

(a) the number of power plants functioning in the districts of Konkan

†Original notice of the question received in Hindi.

region of Maharashtra for power generation and the details thereof, place-wise;

(b) whether the demand for electricity is being fulfilled through these power plants; and

(c) if not, the steps taken by Government in this regard to fulfil the electricity requirements of people of Konkan region of Maharashtra?

Power generation from hydro power plants

1418. SHRI AHAMED HASSAN : Will the Minister of POWER be pleased to state:

(a) whether it is a fact that hydro power generation in the country has slowed in the last five years;

(b) if so, the reasons therefor and if not, the details of annual production target and real production in the last five years;

(c) the details of gross hydro power production and revenue generated for the sale of hydro electricity during the last five years, State-wise; and

(d) the details of newly established hydro power plants in the last five years?

External debts of State owned DISCOMs

1419. SHRI S. MUTHUKARUPPAN: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the external debt of State owned electricity distribution companies is set to increase pre Ujjwal Discom Assurance Yojana levels of ₹ 2.6 lakh crore by the end of this fiscal;

(b) whether it is also a fact that the DISCOMs have to become commercially

viable as the continued financial support to them may be difficult;

(c) whether the tariff hikes and a reduction in AT&C losses is the way forward for States DISCOMs; and

(d) if so, the suggestions made to States DISCOMs in this regard?

Reduction in transmission losses

1420. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of POWER be pleased to state:

(a) whether Government has committed itself to reduce the transmission losses to zero per cent so that power produced is put into use entirely;

(b) if so, the details thereof;

(c) whether Government has undertaken any study in this regard and also considered the best practices that are adopted by advanced countries in this regard; and

(d) if so, the details thereof?

Transmission and distribution losses of DISCOMs

1421. SHRI SURESH PRABHU: Will the Minister of POWER be pleased to state:

(a) the total losses of DISCOMs in last five years; and

(b) the total Transmission and Distribution (T&D) losses of DISCOMs in last five years?

Status of production, demand and supply of electricity in Madhya Pradesh

†1422. DR. SATYANARAYAN JATIYA: Will the Minister of POWER be pleased to state:

(a) the current status of production,

†Original notice of the question received in Hindi.

demand and supply of electricity per year in Madhya Pradesh and the quantum and the sources of the production of electricity during last one year and the measures adopted to fulfil the shortage of electricity supply; and

(b) the details of relief/grant provided in electricity supply in Madhya Pradesh, category-wise?

Electrification of village under Saubhagya Scheme

1423. PROF. MANOJ KUMAR JHA: Will the Minister of POWER be pleased to state:

(a) whether Government has been able to successfully implement Saubhagya Scheme on establishing village electricity, if so, the details thereof, State-wise;

(b) the details of financial assistance provided by Government on the said programme; and

(c) whether Government has made an estimation of number of people who are still left to access universal electricity in the country, if so, the details thereof and if not, the reasons therefor, State-wise?

Fuel efficiency norms for heavy vehicles

1424. SHRI VAIKO: Will the Minister of POWER be pleased to state:

(a) whether Government has come out with draft fuel efficiency norms for heavy vehicles in the near future;

(b) if so, the details thereof;

(c) how will it be enforced in the design of heavy vehicles; and

(d) efforts taken by the Ministry to create awareness about energy conservation, the details thereof?

Stressed thermal power plants

†1425. SHRI P.L. PUNIA: Will the Minister of POWER be pleased to state:

(a) the number of coal based thermal power plants which have been declared stressed;

(b) the reasons for declaring above plants as stressed, the details thereof;

(c) whether it is a fact that major problem of the stressed thermal power plants is not to be paid on time by the DISCOM;

(d) if so, the quantum of amount outstanding with different DISCOMs; and

(e) the action plan made by Government to recover the outstanding amount and for regular payment in future?

Biomethanation of rice straw to solve stubble burning

1426. SHRIMATI SHANTA CHHETRI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Ministry is aware that biomethanation of rice straw could solve the problem of stubble burning resulting in added pollution;

(b) whether the Ministry is formulating an action plan to implement biomethanation of rice straw; and

(c) if so, the details thereof, if not, the reasons therefor?

Discovery of ink to curb fake printing of passports and counterfeiting of currency notes

1427. SHRI SUSHIL KUMAR GUPTA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that an ink has

†Original notice of the question received in Hindi.

been discovered by Council of Scientific and Industrial Research (CSIR) and National Physical Laboratory (NPL) to combat the problem of fake printing of passports and counterfeiting of currency notes; and

(b) if so, the details thereof?

Participation of women in scientific research

†1428. SHRI RAMKUMAR VERMA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the steps taken by Government to improve relations between educational institutions and industries in Rajasthan;

(b) the steps taken by Government to encourage women in the field of science and technology;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

Guest house development in Konkan region of Maharashtra

†1429. SHRI NARAYAN RANE: Will the Minister of TOURISM be pleased to state:

(a) the number of guest houses built in the undeveloped and rural areas of Konkan region of Maharashtra during the last three years, details thereof, place-wise;

(b) if not, the reasons therefor; and

(c) the criteria/rule for building a guest house in the country?

Promotion of festival tourism

1430. SHRI RAJMANI PATEL: Will the Minister of TOURISM be pleased to state:

(a) whether Government has made any

policy or has taken any action to promote the festival tourism in our country in order to attract the foreign tourists on occasions like Holi, Deepawali or on other festivals; and

(b) if so, the work done by Government in this regard?

Wine tourism in Karnataka

1431. SHRI G.C. CHANDRA-SHEKHAR: Will the Minister of TOURISM be pleased to state:

(a) whether Government wish to share the information regarding the wine tourism in the country, if so, the details thereof;

(b) whether Government wish to promote wine tourism in Karnataka in view of growing large number of vineyards in the State, if so, the details thereof; and

(c) if not, the reasons therefor?

India's share in global tourism

1432. SHRI SURESH PRABHU: Will the Minister of TOURISM be pleased to state:

(a) the share of India in world tourism;

(b) the number of foreign tourists who visited India during last five years; and

(c) the number of foreign tourists who are of Indian origin?

Tourism promotion in Tripura and North Eastern States

1433. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TOURISM be pleased to state:

(a) the names of projects of tourism sponsored by Government during the years 2018-19 and 2019-20 in the North Eastern States;

†Original notice of the question received in Hindi.

(b) whether Government has sanctioned any amount against any project in tourist places in the State of Tripura;

- (c) if so, the details thereof; and
(d) if not, the reasons therefor?

Dekho Apna Desh Scheme

1434. SHRI AKHILESH PRASAD SINGH: Will the Minister of TOURISM be pleased to state:

(a) the details of 'Dekho Apna Desh' scheme launched by the Ministry to promote domestic tourism; and

(b) the growth in domestic tourist inflows in the country during the last five years, the details thereof, State-wise?

Identification of more tourist places in Tamil Nadu

1435. SHRI P. WILSON: Will the Minister of TOURISM be pleased to state:

(a) whether Government will give any grant for upkeep, preservation and maintaining Mahabalipuram since Mahabalipuram is now upgraded as world class tourist centre;

(b) if so, the details thereof; and

(c) the reasons for not identifying more places in Tamil Nadu as tourist places in the world map by the Ministry in order to attract more tourists and earn foreign exchange and give direct and indirect employment in Tamil Nadu?

Promotion of tourism in Gujarat

1436. SHRI JUGALSINH MATHURJI LOKHANDWALA: Will the Minister of TOURISM be pleased to state:

(a) the details of the schemes/

programmes being implemented by Government for promotion of tourism in the country particularly in Gujarat;

(b) the details of the fund provided under the said schemes/programmes during the last three years and the current year, scheme/programme-wise;

(c) whether Government is planning to start any new schemes in the Ministry to attract more foreign tourists and if so, the details thereof; and

(d) the other corrective measures taken/being taken by Government for the better and helpful journey of the foreign tourists?

Tourist spots in tribal areas of Gujarat

†1437. SHRI NARANBHAI J. RATHWA: Will the Minister of TOURISM be pleased to state:

(a) whether Government is developing tourism spots in tribal areas of Gujarat;

(b) if so, the details thereof for the last three years, location-wise;

(c) if not, the reasons therefor; and

(d) the details of strategy/plan of Government to promote tourism by developing tourist spots in tribal areas of Gujarat?

Promotion of tourism in Gujarat

†1438. SHRI NARANBHAI J. RATHWA: Will the Minister of TOURISM be pleased to state:

(a) the details of the schemes implemented/being implemented to promote tourism in Gujarat;

(b) the details of tourist spots selected/

†Original notice of the question received in Hindi.

identified in Gujarat during the last three years, place-wise; and

(c) the amount allocated/utilised for the development and upgradation of above-mentioned proposed tourist spots during the last three years?

Promotion of agriculture tourism

†1439. SHRIMATI KANTA KARDAM: Will the Minister of TOURISM be pleased to state:

(a) whether Government proposes to promote agriculture tourism for domestic and foreign tourists by means of providing facilities to farmers through training in agriculture tourism, hospitality, cleanliness and marketing;

(b) if so, the details thereof; and

(c) the likely benefits made by farmers through agriculture tourism?

National Tourism Policy

†1440. SHRID. KUPENDRAREDDY: Will the Minister of TOURISM be pleased to state:

(a) whether Government plans to bring out National Tourism Policy for the country;

(b) if so, the details thereof and the salient features of the new policy; and

(c) if not, the details of action taken or being taken by Government to bring out the said National Tourism Policy?

NEW DELHI;
The 26th February, 2020
Phalgun 7, 1941 (Saka)

DESH DEEPAK VERMA,
Secretary-General.

I N D E X

(Ministry-wise)

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